

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1866/2003

New Delhi this the 30th day of July, 2003.

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.K. Naik, Member(A)

Sh. R.S. Duggal,
Ex-Income Tax Officer,
Under Commissioner of Income Tax,
Meerut,
R/o D-317, Shastri Nagar,
Meerut. Applicant

(through Ms. Meenu Mainee, Advocate)

Versus

1. Union of India through
the Secretary-Finance,
Department of Revenue,
North Block,
New Delhi.
2. The Chairman,
Central Board of Direct Taxes,
North Block, New Delhi.
3. The Commissioner of Income Tax,
Aayakar Bhawan,
Meerut.
4. The Zonal Accounts Officer,
Zonal Accounts Office,,
Aayakar Bhawan,
Meerut. Respondents

ORDER (ORAL)
Shri Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that with respect to release the amount of TA/DA permission may be granted to file a separate application. Allowed as prayed.

2. Subject to the aforesaid, relief claimed in Paragraph 8.1(d) of the application is dismissed as withdrawn with liberty to file a fresh application.



3. The applicant was a Income Tax Officer. He had been placed under suspension which has been subsequently revoked. He faced disciplinary proceedings. According to the applicant the report of the Enquiry Officer was submitted on 10.5.1999 against which the applicant had submitted a representation but no further action in this regard has been taken.

4. Taking stock of the said facts as alleged, it is directed that Respondent No.1 should consider the above said facts and pass an appropriate order pertaining to the above said facts because if the applicant has already represented against the Enquiry Officer's report, final order in this regard should be passed and communicated to the applicant. This exercise should be done within 4 months from the date of receipt of a copy of the order.

5. With the above directions, this OA is disposed of.

Naik
(S.K. Naik)
Member(A)

Ag
(V.S. Aggarwal)
Chairman

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